

LOK SABHA
UNSTARRED QUESTION NO. 75
TO BE ANSWERED ON 30th NOVEMBER, 2015
EMISSION REDUCTION NORMS

75. SHRI MAHEISH GIRRI :

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the MINISTER OF PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether the Government proposes to promote alternate fuels and prepared a roadmap of emission reduction norms for various categories of vehicles in the country;
- (b) if so the details thereof along with the plan chalked out by the Government in this regards;
- (c) the concrete steps taken by the Government to promote use of CNG and other alternate fuels to reduce pollution and emission of greenhouse gases;
- (d) whether the Government has planned to shift Euro-VI technology by 2020 across the country; and
- (e) if so, the details thereof and the expected cost of the said technological shift including number of cities likely to be covered in first phase, city-wise?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)
(श्री धर्मेन्द्र प्रधान)

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM &
NATURAL GAS (INDEPENDENT CHARGE)**
(SHRI DHARMENDRA PRADHAN)

(a) to (c): The Government, through Oil Marketing Companies (OMCs), has been implementing Ethanol Blended Petrol (EBP) Programme in 21 States and 4 UTs. Under this programme, OMCs sell ethanol blended petrol with percentage of ethanol upto 10% as per BIS specification to achieve 5% ethanol

blending across the country as a whole. A Bio-diesel Purchase Policy was also announced in October 2005, which became effective from 1.1.2006. Under this policy, OMCs would purchase bio-diesel, meeting the prescribed BIS standard, at a uniform price, as may be decided by the OMCs from time to time, for blending with High Speed Diesel (HSD) to the extent of 5%, at identified 20 purchase centres across the country. On 10th August, 2015, the Government also issued notification to allow the sale of Bio-diesel (B100) to bulk consumers.

As regards use of CNG, the Government has accorded highest priority to CNG (transport) segment in domestic gas allocation. This ensures the availability of natural gas to meet 100% requirement of CNG (Transport) segment in the country. In order to expand CNG network across the country, Petroleum and Natural Gas Regulatory Board (PNGRB), under the PNGRB Act, 2006, is identifying and granting new districts/Geographical Areas for development of City Gas Distribution network depending on the natural gas pipeline connectivity / Natural gas availability.

Further, as per information furnished by Ministry of Road Transport and Highways, for promoting alternative fuels, they have notified SO Notification No. 1013(E) dated 15th April, 2015 specifying Type Approval procedure for electrical and hybrid vehicles introduced in market for pilot / demonstration projects intended for Government scheme as per AIS Standards. Emission norms for various categories of motor vehicles are specified in Rules 115, 115A, 115B, 115C and 115D of Central Motor Vehicles Rules, 1989. They have notified notification No. GSR 498(E) dated 16th June, 2015 on Bio compressed natural Gas. Further, mass emission standards for flexi-fuel ethanol (E85) and ethanol ED (95) vehicles have been notified vide notification No. GSR 412 (E) dated 19th May, 2015 and Mass Emission Standards for Bharat IV shall come into force all over the country in respect of four wheeled vehicles manufactured on or after the 1st April, 2017.

(d) &(e): Ministry of Petroleum and Natural Gas vide its communication dated 22nd May, 2015, has conveyed its readiness to OMCs, Refineries and other Stakeholders viz. Ministry of Road Transport & Highways, Department of Heavy Industry etc. for switching over directly from BS-IV Auto fuels to BS-VI quality fuels in the country w.e.f. 1st April, 2020.
